

THE TERRORIST AND DISRUPTIVE ACTIVITIES
(PREVENTION) AMENDMENT ACT, 1991

No. 35 OF 1991

[16th August, 1991.]

An Act further to amend the Terrorist and Disruptive Activities
(Prevention) Act, 1987.

BE it enacted by Parliament in the Forty-second Year of the Republic
of India as follows:—

Short
title
and
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ment.

1. (1) This Act may be called the Terrorist and Disruptive Activities
(Prevention) Amendment Act, 1991.

(2) It shall be deemed to have come into force on the 2nd day of
May, 1991.

Amend-
ment of
section
1 of Act
28 of
1987.

2. In the Terrorist and Disruptive Activities (Prevention) Act, 1987
(hereinafter referred to as the principal Act), in section 1, in sub-sec-
tion (4), for the words "four years", the words "six years" shall be
substituted.

Repeal
and
saving.

3. (1) The Terrorist and Disruptive Activities (Prevention) Amend-
ment Ordinance, 1991, is hereby repealed.

Ord. 5
of 1991.

(2) Notwithstanding such repeal, anything done or any action taken
under the principal Act, as amended by the said Ordinance, shall be
deemed to have been done or taken under the principal Act, as amended
by this Act.